

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal(C)Nos. 21922-21923/2025

[Arising out of impugned final judgment and order dated 29-11-2023 in WRIT-A No. 17678/2023 21-01-2025 in CMRA No. 19/2025 passed by the High Court of Judicature at Allahabad]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SANDEEP KUNWAR SINGH & ORS.

Respondent(s)

Date : 19-09-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Ms. Archana Pathak Dave, A.S.G.  
Mr. Kamal Digpaul, Adv.  
Mr. Amit Sharma-ii, Adv.  
Mr. Yashraj Bundela, Adv.  
Mr. Sachin Sharma, Adv.  
Mr. M.P.Gupta, Adv.  
Mr. Amrish Kumar, AOR

For Respondent(s) :Mr. Anil Kumar Verma, AOR  
Mr. Vishal Yadav, Adv.  
Mr. Surya Bhan Singh, Adv.  
Mr. Akhilendra Singh, Adv.

Mr. Anil Kumar Verma, AOR  
Mr. Vishal Yadav, Adv.  
Mr. Surya Bhan Singh, Adv.  
Mr. Akhilendra Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Let rejoinder affidavit be filed within two weeks.
2. List on 09.10.2025.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)  
COURT MASTER (NSH)